

[A. P. (DIR Series) Circular No. 15, dated October 29, 2007]  
[see Part A, Section I, para 1(iv)(d)]

**Application cum Declaration for booking of forward contracts up to USD 100,000 by Resident Individuals**

(To be completed by the applicant)

**I. Details of the applicant**

- a. Name .....
- b. Address.....
- c. Account No.....
- d. PAN No.....

**II. Details of the foreign exchange forward contracts required**

- 1. Amount (Specify currency pair) .....
- 2. Tenor .....

**III. Notional value of forward contracts outstanding as on date .....**

**IV. Details of actual / anticipated remittances**

- 1. Amount :
- 2. Remittance Schedule :
- 3. Purpose :

**Declaration**

*I, .....(Name of the applicant), hereby declare that the total amount of foreign exchange forward contracts booked with the ----- (designated branch) of -----(bank) in India is within the limit of USD 100,000/- (US Dollar One lakh only) and certify that the forward contracts are meant for undertaking permitted current and / or capital account transactions. I also certify that I have not booked foreign exchange forward contracts with any other bank / branch. I have understood the risks inherent in booking of foreign exchange forward contracts.*

Signature of the applicant

(Name)

Place:

Date:

**Certificate by the Authorised Dealer Category – I bank**

*This is to certify that the customer .....(Name of the applicant) having PAN No..... has been maintaining an account .....(no.) with us since .....\* We certify that the customer meets the AML / KYC guidelines laid down by RBI and confirm having carried out requisite suitability and appropriateness test.*

*Name and designation of the authorised official:*

*Place:*

*Signature:*

*Date: Stamp and seal*

*\* month / year*